



I am राजिब **BIHAR CIRCLE**

Ranjit P.C. 923111

COURT FEE

AUTH. NO. 3184 DT. 16/12/2008

372402 BIHAR

Affidavit to be furnished by the candidate along with Nomination Paper
Before the Returning Officer
 For election to Legislative Assembly (name of the House)
 From 103, Bhoire Assembly Constituency (Name of the Constituency)

I, Indradeo Manghi son/daughter/wife of Late Chandrika Manghi
 Aged 55 years, resident of VIII PO - Sisai, P.S. Bhoire, District - Gopalganj
 (mention full postal address), a candidate at the above

I do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

1) I am a candidate set up by B.J.P (name of the political party) / am contesting as an Independent candidate.

2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	<u>APQPMP9525B</u>	<u>Not Filed</u>	<u>N.A.</u>
2.	Spouse-	<u>N.A.</u>	<u>N.A.</u>	<u>N.A.</u>
3.	Dependent 1	<u>N.A.</u>	<u>N.A.</u>	<u>N.A.</u>
4.	Dependent 2	<u>N.A.</u>	<u>N.A.</u>	<u>N.A.</u>
5.	Dependent 3	<u>N.A.</u>	<u>N.A.</u>	<u>N.A.</u>

3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	<u>T.R No- 813/11 before J.M. Gopalganj</u> <u>T.R No- 440/11 u/s- 188</u> <u>T.R No- 448/11</u> <u>T.R No- 202/11</u> <u>T.R No- 485/10</u>
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	<u>N.A.</u>

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	<u>N.A.</u>
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	<u>N.A.</u>

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(c) Punishment imposed:	N.A.
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3) That I give hereinafter below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	Rs. 95231/-	Rs. 5000/-	N.A.	N.A.	N.A.
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Rs. 33856/-	N.A.	N.A.	N.A.	N.A.
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	N.A.	N.A.	N.A.	N.A.	N.A.
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	Life Insurance sum assured Rs. 300000/-	Life Insurance sum assured Rs. 300000/-	N.A.	N.A.	N.A.
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	Car loan From Bidhan Sabha, Patna Rs. 800000/-	N.A.	N.A.	N.A.	N.A.
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Scorpio Make- 2011 Cost Rs. 1045000/-	N.A.	N.A.	N.A.	N.A.
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	N.A.	Valued of Rs. 50,000/- Gold+Silver	N.A.	N.A.	N.A.

(vii)	Any other assets such as value of Claims/interest Rifle + Gun	Rs. 55000/-			
(ix)	Gross Total value				

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<u>Agricultural Land</u>					
	Location(s) Survey number(s)	NA	NA	NA	NA	NA
	Area (Total measurement in acres)	1 Bigha 10 katha	1 Bigha 6 katha	NA	NA	NA
	Whether inherited property (Yes or NO)	Yes	No	NA	NA	NA
	Date of purchase in case of self acquired property	NA	1997	NA	NA	NA
	Cost of Land (in case of purchase) at the time of purchase	NA	Rs. 1,20,000/-	NA	NA	NA
	Any Investment on the land by way of development, construction etc.	NA	NA	NA	NA	NA
Approximate Current market value	Rs. 300000/-	Rs. 300000/-	NA	NA	NA	
(ii)	<u>Non-Agricultural Land</u>					
	Location(s) Survey number(s)	NA	NA	NA	NA	NA
	Area (Total measurement in sq. ft.)	NA	NA	NA	NA	NA
	Whether inherited property (Yes or NO)	NA	NA	NA	NA	NA
	Date of purchase in case of self acquired property	NA	NA	NA	NA	NA
	Cost of Land (in case of purchase) at the time of purchase	NA	NA	NA	NA	NA
	Any Investment on the land by way of development, construction etc.	NA	NA	NA	NA	NA
Approximate Current market value	NA	NA	NA	NA	NA	
(iii)	<u>Commercial Buildings</u> (including apartments)					
	-Location(s) -Survey number(s)	NA	NA	NA	NA	NA
	Built up Area (Total measurement in sq. ft.)	NA	NA	NA	NA	NA

	Whether inherited property (Yes or NO)	NO	NO	N.A	N.A	N.A
	Date of purchase in case of self acquired property	N.A	N.A	N.A	N.A	N.A
	Cost of property (in case of purchase) at the time of purchase	N.A	N.A	N.A	N.A	N.A
	Any Investment on the property by way of development, construction etc.	N.A	N.A	N.A	N.A	N.A
	Approximate Current market value	N.A	N.A	N.A	N.A	N.A
(iv)	Residential Buildings (including apartments.) - Location(s) - Survey number(s)	At my village	N.A	N.A	N.A	N.A
	Area (Total measurement in sq. ft.)	9 katha	N.A	N.A	N.A	N.A
	Built up Area (Total measurement in sq. ft.)	2 katha	N.A	N.A	N.A	N.A
	Whether inherited property (Yes or NO)	Yes	N.A	N.A	N.A	N.A
	Date of purchase in case of self acquired property	N.A	N.A	N.A	N.A	N.A
	Cost of property (in case of purchase) at the time of purchase	N.A	N.A	N.A	N.A	N.A
	Any Investment on the land by way of development, construction etc.	N.A	N.A	N.A	N.A	N.A
	Approximate Current market value	Rs. 5,00,000/-	N.A	N.A	N.A	N.A
(v)	Others (such as interest in property)	N.A	N.A	N.A	N.A	N.A
(vi)	Total of Current Market Value of (i) to (v) above	Rs. 5,00,000/-	N.A	N.A	N.A	N.A

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Car Loan Rs. 8,00,000/-	N.A	N.A	N.A	N.A
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	K.C.C. Rs. 1,00,000/-	N.A	N.A	N.A	N.A

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	Any other liability	N.A	N.A	N.A	N.A	N.A
	Grand total of liabilities	Rs. 90000/-	N.A	N.A	N.A	N.A
(ii)	Government Dues:					
	Dues to departments dealing with government accommodation	N.A	N.A	N.A	N.A	N.A
	Dues to departments dealing with supply of water	N.A	N.A	N.A	N.A	N.A
	Dues to departments dealing with supply of electricity	N.A	N.A	N.A	N.A	N.A
	Dues to departments dealing with supply of telephones/mobiles	N.A	N.A	N.A	N.A	N.A
	Dues to departments dealing with government transport (including aircrafts and helicopters)	N.A	N.A	N.A	N.A	N.A
	Income Tax Dues	N.A	N.A	N.A	N.A	N.A
	Wealth Tax Dues	N.A	N.A	N.A	N.A	N.A
	Service Tax Dues	N.A	N.A	N.A	N.A	N.A
	Municipal /Property Tax Dues	N.A	N.A	N.A	N.A	N.A
	Sales Tax Dues	N.A	N.A	N.A	N.A	N.A
	Any other dues	N.A	N.A	N.A	N.A	N.A
	Grand total of all Govt. dues	N.A	N.A	N.A	N.A	N.A

(7) Details of profession or occupation:

- a. Self... Social/Political Worker
 b. Spouse ... N.A.

(8) My educational qualification is as under: Matriculation from Bihar School Exam Board and D.H.N.S from Muzaffarpur.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
 (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. <u>Indradeo Manghi</u>
2.	Full postal address	<u>Vill/P.O - Sisai, P.S - Bhoire, Dist - Gopalganj</u>
3.	Number and Name of the constituency and state	<u>103, Bhoire Assembly Constituency</u>
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	<u>B.J.P</u>
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	<u>N.A</u>

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- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned
4. The affidavit should be either typed or written legibly and neatly.

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4-9-2012